

1985-86 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1985-86. [Placed in Library. See No. LT-3379/86]

Annual Report of and Review on the working of Rayon Textiles Export Promotion Council, Bombay for 1985-86

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRIMATI SHEILA DIKSHIT):
I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textile Export Promotion Council, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1985-86. [Placed in Library. See No. LT-3380/86]

12.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Action taken Statements

SHRI E. AYYAPU REDDY (Kurnool): Sir, I beg to lay on the Table English and Hindi versions of the following statements :

- (1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter

V of Eighty-First Report (Seventh Lok Sabha) on National Council of Educational Research and Training.

- (2) Statement showing action taken by Government on the recommendations contained in Chapter I of 190th Report (Seventh Lok Sabha) on Establishment of Production facilities for an Ammunition.
- (3) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Eleventh Report (Eighth Lok Sabha) on Council of Scientific and Industrial Research—Engineering Science Group.

PUBLIC ACCOUNTS COMMITTEE

[English]

Sixtieth and Sixty-fifth Reports

SHRI E. AYYAPU REDDY (Kurnool) :
Sir, I beg to present Hindi and English versions of the following Reports :

- (1) Sixtieth Report of the Public Accounts Committee (Eighth Lok Sabha) on action taken by Government on their recommendations contained in 211th Report (Seventh Lok Sabha) on Acquisition of Immovable Properties.
- (2) Sixty-fifth Report of the Public Accounts Committee (Eighth Lok Sabha) on Paragraph 1.27 of the Report of the Comptroller and Auditor General of India for the year 1983-84—Union Government (Civil)—Revenue Receipts Vol. I—Indirect Taxes, relating to Customs Receipts—Incorrect grant of exemption—Default under the Duty Exemption Entitlement Scheme.